

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 250/2016  
OA No. 4561 /2014**

New Delhi this the 30<sup>th</sup> day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

Rohit Kumar,  
S/o Sh. Mahi Pal Singh,  
R/o Village & Post Jawli,  
District Ghaziabad, U.P.  
Age 29 years

- Petitioner

(By Advocate: Mr. Ajesh Luthra)

VERSUS

1. Kewal Kumar Sharma,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariate,  
IP Estate, Delhi
2. Sh. A.K. Garg,  
Secretary,  
Delhi Subordinate Service Selection Board,  
Govt. of NCT, FC-18, Institutional Area,  
Kardadooma, Delhi
3. Smt. Saumya Gupta,  
Director,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi-54

- Respondents

(By Advocate: Mr. Amit Anand)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard both sides.

2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal in OA No.

4561/2014 dated 24.02.2016 whereunder this Tribunal directed the respondents as follows:-

"13. In view of the above legal position and in view of the fact that the applicant was already permitted to take the examination provisionally by virtue of the interim orders dated 22.12.2014 and his results are yet to be declared by the respondents, we are of the considered view that the ends of justice would be met if the respondents are directed to declare the results of the applicant and to consider his case along with others as per his merit, after verifying his qualifications or otherwise satisfying themselves with his suitability, in accordance with law, within four weeks from the date of receipt of a copy of this order. The OA is disposed of, accordingly. No costs.

Issue by DASTI."

3. Learned counsel for the respondents, while furnishing the memorandum dated 22.08.2016, which is an offer of appointment to the post of TGT (Hindi) issued to the applicant along with the status report submitted across the board, which is taken on record, submits that they have fully complied with the orders of this Tribunal and prays for dismissal of the C.P.

4. In the circumstances and in view of substantial compliance of the orders of this Tribunal by the respondents, the present Contempt Petition is closed. Notices are discharged. No costs.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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